

Central Tenants Association, Delhi

*1254. { Dr. Ram Subhag Singh:
Shrimati Sucheta Kripalani:
Shri T. B. Vittal Rao:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether Government have received memoranda from the Central Tenants Association, Delhi (Regd.) and Delhi State Kirayadar Association regarding the demands of the tenants in the Capital; and

(b) if so, the action taken or proposed to be taken on the various demands made therein?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) Yes, Sir.

(b) The demands are receiving the attention of the Government.

Dr. Ram Subhag Singh: May I know what are the specific demands of the tenants?

Shri Anil K. Chanda: The memorandum runs to 22 pages. It is very difficult for me to read it. There should not be any eviction that is the main point.

Dr. Ram Subhag Singh: May I know the number of tenants who have so far been evicted?

Shri Anil K. Chanda: I have not got the statistics; a separate question may be put.

Dr. Ram Subhag Singh: May I know whether any effort is being made by the Government to settle those persons who have been so far evicted?

Shri Anil K. Chanda: To settle them is beyond the competence of the Government.

Shri B. S. Murthy: May I know whether the hon. Deputy Minister is aware of the promise made on the floor of the House that a committee will be constituted to go into the whole question about tenancy, rent, etc. in Delhi?

May I know whether a committee has been constituted?

Shri Anil K. Chanda: The Government reviewed the position very carefully and came to the conclusion that a committee would take inordinately long time. As such, Government would be examining all the aspects of the problem and formulate certain proposals. The Government have given up the idea of constituting a committee for this purpose.

Dr. Ram Subhag Singh: May I know whether the Government will give any assurance what time it will require to tackle this problem?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): We cannot state any definite time. The whole question involves a number of difficulties. There have been demands from the tenants' side and also demands from the various associations of house-owners. We have got to examine very carefully all these demands and we are doing it very expeditiously, as expeditiously as possible. We have met the representatives of the associations of tenants and also representatives of the associations of house-owners. We are sorting out the various problems. There will have to be inter-Ministerial discussions; then we have to formulate proposals and take action. We had hoped to formulate our proposals by now, but I am afraid it will take some more time.

Shri Mahanty: The hon. Minister in reply to a previous question stated that the matter has been receiving the attention of the Government. But then to another supplementary, he stated that he does not know what those demands are. May I know if this is an index of the attention which the matter has been receiving from the Government?

Mr. Speaker: He does not say that the demands are not known. He says, they run over 22 pages. He has given

the main demand that there should be no eviction.

Dr. Ram Subhag Singh: May I take it that it is within the competence of Government to proceed in this matter, because the Deputy Minister said that it is beyond the competence of any Government to do it?

Shri Anil K. Chanda: What I said is this. We cannot find enough accommodation even for the Government employees. I believe 47,000 Government employees are without suitable accommodation. If a man is evicted for non-payment of rent, I do not know why the Government should provide him with alternative accommodation.

Dr. Ram Subhag Singh: May I know whether these persons have been evicted because of non-payment of rent, because of the high charges prevailing here in Delhi?

Shri Anil K. Chanda: I am speaking subject to correction; I believe 80 per cent of the cases are with regard to non-payment of rent.

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*१२५८. श्री प० ल० बाळ्याल
क्या बालिष्ठ्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत सरकार ने १९५६ में अगस्त, १९५७ तक राजस्थान से कितने मन ऊन का निर्यात किया ,

(ख) यह निर्यात की हुई ऊन विदेशों में किस नाम में प्रयाग की जाती है ;

(ग) इस ऊन में विदेशों में जो चीजे तैयार का जाती हैं, क्या उन्हें भारत में तैयार नहीं किया जा सकता ,

(घ) यदि नहीं, तो क्या सरकार ने इस प्रकार के उद्योगों का विकास करने के लिये कोई प्रयत्न किया है, और

(ङ) यदि हा, तो उसका क्या परिणाम निकला है ?

बालिष्ठ्य तथा उद्योग उपमंत्री (श्री सतीशचन्द्र) : (क) भारत सरकार ऊन का निर्यात नहीं करती। साधारण व्यापारिक तरीके से ही इसके निर्यात की अनुमति दी जाती है। लेकिन अलग अलग राज्यों से हुये निर्यात के भाकडे उपलब्ध नहीं है।

(ख) कालीन, कम्बल, ट्वीड आदि बनाने के काम में।

(ग) ये चीजे भारत में भी बनती हैं। केवल बची हुई ऊन का ही निर्यात करने की अनुमति दी जाती है।

(घ) तथा (ङ). प्रश्न हाँ नहीं उठते।

श्री प० ल० बाळ्याल : क्या मैं जान सकता हूँ कि अधिक ऊन उत्पादन करने के लिये, तथा भेडे खरोदने के लिये ग्रामीण लोगों का ऋण देने के लिये केन्द्रीय सरकार द्वारा कोई योजना है ?

श्री सतीशचन्द्र : यह सवाल तो एक्सपोर्ट के बारे में है। माननीय सदस्य का प्रश्न तो फूड एंड एग्रीकल्चर मिनिस्ट्री से वास्ता रखता है।

Shri Damani: May I know what steps are being taken to improve the quality of Rajasthan wool to be used in manufacturing woollen fabrics?

The Minister of Industry (Shri Manubhai Shah): There are schemes to improve the quality as well as the quantity of wool. There is a provision of about Rs 4 to Rs 6 crores for this purpose to raise the production from 65 million lbs to about 80 million lbs.

Shri Damani: May I know what amount has been sanctioned to the Rajasthan Government this year?

Shri Manubhai Shah: That does not arise out of this question. I have given him a broad answer that there